3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 03.10.94.

OA 846/89-

TULSI DASS

... APPLICANT .

V/s.

UNION OF INDIA & OPS.

... RESPONDENTS.

CORAM:

HOM'BLE ME. JUSTICE D.L. MEHTA, VICE CHAIRMAN. HOM'BLE ME. O.P. SHARMA, MEMBER (A).

For the Applicant

... NCNE.

For the Respondents

... SHRI MANISH BHANDARI.

PER HON BLE MR. JUSTICE D.L. MEMTA, VICE CHAIRMAN.

Heard the learned counsel for the respondents. The stay order was granted on 19.10.89 staying the operation of the impugred orders Annexure A-1 and A-2. Directions were given to retire the applicant from 28.9.89 vide Annexure A-1. Annexure A-2 is the consequential order dated 3.10.89.

- 2. The applicant has attained the superannuation age and he was continued in service upto the date of superannuation, which he being claimed by this application.
- 3. The OA has become infructuous and the same is disposed of accordingly.

(O.P. SHARMA MEMBER (A) (D.L. MEHTA) VICE CHAIRMAN

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